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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

C.P.No.17/98

Date of order: 9.11.2000

Gokul Chand Gupta, working as S.S.S, O/o Asstt. Chief Accounts
Officer (Sub-Account), Telecom Distt, Jaipur.

...Petitioner.

Vs.

- Shri R.C.Malhotra, Principal General Manager, Telecom District,
 Jaipur.
- Shri Mool Singh Shekhawat, Accounts Officer (Cash) Head Quarter,
 C/o Principal General Manager, Telecom Distt, Jaipur.

Contemners/respondents

Mr.Surendra Singh - Counsel for petitioner.

Mr.V.S.Gurjar - Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr.Gopal Singh, Administrative Member.

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

This Contempt Petition was arisen out of an order dated 15.5.97 in O.A No.397/95, the following directions were given by this Tribunal:

- 7. Consequently, while allowing the O.A partly, the respondents are directed to make payment of the fixation arrears to the applicant as detailed in Annx.A4 dated 16.9.94 with an interest @ 12% per annum on the amount due w.e.f. 13.9.93 till the date of actual payment. The respondents should comply with these directions within a period of 3 months from the date of receipt of a copy of this order."
- 2. It is stated by the petitioner that the opposite parties have wilfully and deliberately not carried out the aforesaid directions of this Tribunal, therefore, committed contempt and action is called for.
- 3. Reply was filed. In para 6 of the reply, it has been specifically stated by the answering respondents that the directions issued by this Tribunal vide order dated 15.5.97 have been carried out and the arrrears

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which were found due to the applicant has been paid alongwith interest. The counsel for the applicant also admits this position that the orders issued by the Tribunal have been carried out.

- 4. In view the fact that the order passed by this Tribunal has been carried out by the respondents, no contempt is made out against the opposite parties. Therefore, the Contempt Petition fails.
- 5. We, therefore dismiss the Contempt Petition and notices issued to the respondents are discharged.

(Gopal Singh)

Member (A).

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Member (J).